

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

226. IA/3405/2023 C.P. (IB)/265(MB)2023

**IN THE MATTER OF**

Bank of Maharashtra

... Petitioner

Vs

Mrs. Sampa Choudhury

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 16.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the FC: Adv. Rohit Giri (VC)

For the Respondent:

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**ORDER**

**IA/3405/2023**:- The prayer in the present IA is to take on record the report of the RP. The same is taken on record. Ld. Counsel for the Respondent/Personal Guarantor may file the response to the report of the RP before the next date of hearing by serving an advance copy on the Counsel for the Petitioner. Adjourned to **30.08.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)

Sd/-  
REETA KOHLI  
Member (Judicial)

// Avdhesh K Patel //